

(28)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA. 386/96

dt : 8-7-96

Between

Khaleel Pasha

: Applicant

and

1. Union of India, rep. by
Director of Postal Services
Hyderabad City Region
Hyderabad,
Office of CPMG AP Circle
Hyderabad 500001

2. The Senior Postmaster
Hyderabad GPO 500001

: Respondents

Counsel for the applicants

: Y. Appala Raju
Advocate

Counsel for the respondents

: N.V. Raghava Reddy
Addl. CGSC

CORAM

HON. MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

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Judgement

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn.))

Heard Sri Y. Appala Raju, learned counsel for the applicant, and Sri N.V. Raghava Reddy, learned counsel for the respondents.

2. The applicant has been serving as part-time Electrician for nearly 15 years in Hyderabad GPO. On 14-3-1996 the Senior Post Master issued an order dispensing with his services with effect from the next day 'until further orders'. The reason leading to the issue of the said order appears to be certain instances of carelessness and negligence of duty and unsatisfactory performance by the applicant. It is revealed that the applicant has submitted an explanation of his lapses to the Senior Postmaster. The case has not apparently made any further progress thereafter.

3. Considering the nature of the grievance and the facts which have been revealed by both the sides we are of the view that this is not at all a case for judicial intervention. We consider it adequate to direct the applicant to submit a fresh self-contained representation to the Senior Postmaster and unconnected to the earlier case in progress-to hold out such assurance of future good and satisfactory service as may reassure the latter as regards their genuineness and sincerity. In view of the fact that the applicant has been with the Department for a decade-and-a-half, ^{the} Senior Postmaster, may consider the representation with as much sympathy as possible keeping in view the promise of future good conduct held-out by the applicant. He may then take further action to dispose of the applicant's representation, besides considering the question of reengaging the applicant,

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further

after obtaining, if necessary, the regrets and written assurances from him about the future conduct and performance of duties. The future service interests of the ~~applicant~~ applicant shall depend on how well he measures upto and acts upon these assurances and contents of his representation so submitted by him.

4. The official shall submit his representation within ten (10) days ~~one week~~ from today and the Senior Postmaster shall dispose of the representation within a week thereafter.

5. No orders in the MA in view of these orders. The OA is thus disposed of.

H. Rajendra Prasad
(H. Rajendra Prasad)
Member (Admn.)
08 JUL 96

M.G. Chaudhary
(M.G. Chaudhary)
Vice Chairman

Dated : July 8, 96
Dictated in Open Court

Prashant
Deputy Registrar (OCC)
11-7-96

sk

O.A.386/96.

To

1. The Director of Postal Services,
Hyderabad City Region, Hyderabad,
O/o CPMG AP Circle, Hyderabad-1.
2. The Senior Postmaster, Hyderabad GPO-1.
3. One copy to Mr.Y.Appala Raju, Advocate, Plot 132p
Indraprasta Township, Phase I, Vinaynagar, Saidabad, Hyd.
4. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC. CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One copy to Member(A) CAT.Hyd.
7. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 8 - 7 - 1996

ORDER/JUDGMENT

M.A./R.A/C.A.No.

in

O.A.No. 505/96

386/96

T.A.No.

(W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

